

FIR No.131/2020
U/s 25 Arms Act
PS Paschim Vihar East
State Vs. Sunil @ Rahul Bhardwaj

14.07.2020

Present: None for the State.
Ld. Counsel Mr. Arpit Bhalla for applicant/accused Sunil @
Rahul Bhardwaj.

An application for grant of bail has been moved on behalf of
accused Sunil @ Rahul Bhardwaj.

It has been submitted on behalf of accused that he was earlier
granted interim bail in the present case for a period of 45 days vide order
dated 31.03.2020. But after the expiry of said 45 days, accused was arrested
in another FIR No.347/20 PS Bawana on 13.06.2020, in which case
accused has been granted bail vide order dated 03.07.2020 passed by the
Hon'ble High Court of Delhi. But he has not been released in pursuance of
the above order of the Hon'ble High Court of Delhi on the ground that his
interim bail for a period of 45 days in FIR No.131/2020 had expired.
During the course of arguments, Ld. Counsel for the accused instead of
pressing for regular bail application at this stage, sought directions of
extension of interim bail of accused in the present case in terms of order
dated 09.05.2020.

Heard. Perused.

It transpires that accused was granted interim bail for a period of

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45 days in the present FIR No.131/2020 vide order dated 31.03.2020. Vide order dated 15.05.2020 in WP (C) No.3037/2020, Hon'ble High Court of Delhi has ordered that all the matters pending before subordinate Courts wherein the interim order issued were subsisting as on 15.05.2020 and expired or will expire thereafter, the same shall stand automatically extended till 15.06.2020 or until further orders. Thereafter vide order dated 09.05.2020, interim bail was further extended for a period of 45 days from 23.06.2020 onwards, and thereafter again vide order dated 22.06.2020 in WP (C) 3080/2020, the interim bail orders were extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions. Accordingly, the interim bail granted to the above named accused stands automatically extended for a further period of 45 days (i.e. till 30.06.2020) from the expiry of the first 45 days and thereafter vide order dated 22.06.2020, the interim bail stands automatically extended till 15.08.2020 and no separate order from this Court is warranted.

Application stands disposed of accordingly.

Copy of this order be given dasti



(Aakanksha)

Duty MM/West/Delhi/14.07.2020

e- FIR No.42902/19
U/s 379/356/411 IPC
PS Nangloi
State Vs. Sanaulla

14.07.2020

Present: Mr. Suraj Prakash, Ld. Counsel for applicant/accused Sanaulla.

Today Ahlmad of the Court of Ld. MM Mr. Mohit Sharma, West, THC has submitted a copy of bail application, vakalatnama, reply of IO HC Nitya Dev, before this Court.

Heard. Perused.

This is an application for rectification of order dated 13.06.2020 passed by Ld. Duty MM stating that in the bail order dated 13.06.2020, e-FIR number was wrongly mentioned as 49202/2019, however, the correct e-FIR number is 42902/2019.

It transpires that the e-FIR number in the bail application was mentioned as 42902/19 after making correction and as per reply of IO HC Nitya Dev, the e-FIR number is 42902/19.

Ld. Counsel for the accused has been intimated that the e-FIR number he is claiming to be correct is not actually the correct e-FIR number and he has requested that the order be passed in terms of the reply of IO.

Accordingly, as per reply of IO, **the correct e-FIR number in which the order of bail dated 13.06.2020 was passed is 42909/19.**

Application is disposed of accordingly.

Let a copy of this order be given dasti.

Copy of this order be sent to Jail Superintendent.


(Aakanksha)

Duty MM/West/Delhi/13.07.2020

FIR No.665/2020
U/s 33/38/58 Delhi Excise Act
PS Khyala
State Vs. Ritik @ Kale

14.07.2020

Present: None for the State.

Mr. Ajesh Kumar Sharma, Ld. Counsel for applicant/accused
Ritik @ Kale.

This is an application u/s 437 CrPC for grant of bail of accused Ritik @ Kale.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case and he is running into JC since 07.07.2020, he belongs to a very poor strata society having old aged parents, he is ready to abide by any conditions imposed upon him.

On the other hand, IO HC Harphool in his report, has objected to the grant of bail on the ground that accused is aged 20 years and may jump bail.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case as well as the age of the accused and also that he has no previous criminal record, the bail application is allowed. **Accused Ritik @ Kale is admitted to bail** on furnishing personal bond **in the sum of Rs.10,000/- with one surety in the like amount** subject to conditions that :

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before the court on each and every date of hearing.

Accordingly, bail application is disposed of.

Copy of this order be given dasti.


(Aakanksha)

Duty MM/West/Delhi/14.07.2020

(9)

FIR No.12202/2020
U/s 379/411 IPC
PS Nangloi
State Vs. Shivam

14.07.2020 (through VC)

Present: None for the State.
Ld. Counsel Mr. Deepak Chauhan (through VC) for applicant
Shivam.

Reply of the IO filed stating therein that the case property is
seized by the PS Mundka and accused has been arrested vide DD No.97A
u/s 41,1D,102 CrPC.

Ld. Counsel for the applicant has been apprised with the report.
He seeks to withdraw the present application. Same is allowed.

Application is disposed of accordingly.



(Aakanksha)

Duty MM/West/Delhi/14.07.2020

FIR No.12202/2020
U/s 379/411 IPC
PS Nangloi
State Vs. Sachin

14.07.2020 (through VC)

Present: None for the State.
Ld. Counsel Mr. Deepak Chauhan (through VC) for applicant Sachin.

Reply of the IO filed stating therein that the case property is seized by the PS Mundka and accused has been arrested vide DD No.97A u/s 41,1D,102 CrPC.

Ld. Counsel for the applicant has been apprised with the report. He seeks to withdraw the present application. Same is allowed.

Application is disposed of accordingly.



(Aakanksha)

Duty MM/West/Delhi/14.07.2020

(9)
e-FIR No.1525/2020
U/s 379/411 IPC
PS Paschim Vihar West
State Vs. Sombir

14.07.2020 (VC through Cisco Webex at 01:05 pm)

Present: Mr. Krishna Kumar, Ld. Counsel for applicant/accused Sombir.

Ld. Counsel for accused has submitted that in three FIR, in which bail applications are pending today itself, the above accused has been arrested on the same date.

Reply of IO has been received. Let a copy of the same be supplied to Ld. Counsel for accused via whatsapp/email. It transpires that the complete reply of IO has not been received in this Court as no previous involvement report has been annexed although the same is mentioned in the reply of IO. Moreover, it transpires that one previous involvement report is already on record mentioning a number of cases but it is not legible.

IO is directed to file a clear copy of previous involvement report of the above accused on 16.07.2020. It also transpires that Ld. Counsel for the accused has filed three separate bail applications again through email which are already being dealt with today. **Let the same be attached with the pending bail applications.**

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(Aakanksha)

Duty MM/West/Delhi/14.07.2020

FIR No.232/2020
U/s 379/411 IPC
PS Paschim Vihar West
State Vs. Sombir

14.07.2020 (VC through Cisco Webex at 01:05 pm)

Present: Mr. Krishna Kumar, Ld. Counsel for applicant/accused Sombir.

Ld. Counsel for accused has submitted that in three FIR, in which bail applications are pending today itself, the above accused has been arrested on the same date.

Reply of IO has been received. Let a copy of the same be supplied to Ld. Counsel for accused via whatsapp/email. It transpires that the complete reply of IO has not been received in this Court as no previous involvement report has been annexed although the same is mentioned in the reply of IO. Moreover, it transpires that one previous involvement report is already on record mentioning a number of cases but it is not legible.

IO is directed to file a clear copy of previous involvement report of the above accused on 16.07.2020. It also transpires that Ld. Counsel for the accused has filed three separate bail applications again through email which are already being dealt with today. **Let the same be attached with the pending bail applications.**



(Aakanksha)

Duty MM/West/Delhi/14.07.2020

FIR No.141/2020
U/s 379/411 IPC
PS Paschim Vihar West
State Vs. Sombir

14.07.2020 (VC through Cisco Webex at 01:05 pm)

Present: Mr. Krishna Kumar, Ld. Counsel for applicant/accused Sombir.

Ld. Counsel for accused has submitted that in three FIR, in which bail applications are pending today itself, the above accused has been arrested on the same date.

Reply of IO has been received. Let a copy of the same be supplied to Ld. Counsel for accused via whatsapp/email. It transpires that the complete reply of IO has not been received in this Court as no previous involvement report has been annexed although the same is mentioned in the reply of IO. Moreover, it transpires that one previous involvement report is already on record mentioning a number of cases but it is not legible.

IO is directed to file a clear copy of previous involvement report of the above accused on 16.07.2020. It also transpires that Ld. Counsel for the accused has filed three separate bail applications again through email which are already being dealt with today. **Let the same be attached with the pending bail applications.**



(Aakanksha)

Duty MM/West/Delhi/14.07.2020

FIR No.736/2020
U/s 33/38 Delhi Excise Act
PS Nihal Vihar
State Vs. Deepak

14.07.2020

Present: None.

Report not received.

Let report be called from IO/SHO concerned for 18.07.2020.


(Aakanksha)

Duty MM/West/Delhi/14.07.2020

FIR No.596/2020
U/s 279/337 IPC
PS Rajouri Garden
State Vs. not known

14.07.2020

Present: None.

Reply filed by the ASI Mangat Ram and seeks time to verify the documents of the said vehicle.

Let fresh report be called from IO/SHO concerned for next date of hearing.

Be put up on 18.07.2020.



(Aakanksha)

Duty MM/West/Delhi/14.07.2020

FIR No.011773/2020
U/s 379 IPC
PS Tilak Nagar
State Vs. unknown

14.07.2020

Present: None.

Report not received.

Let report be called from IO/SHO concerned for 18.07.2020.


(Aakanksha)

Duty MM/West/Delhi/14.07.2020